

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 246 of 2012 &
IA-401, 402 of 2012, IA-71, 245, 439, 442 of 2013 and IA-139 of 2014
&
Appeal No.229 of 2012 & IA-368 of 2012**

Dated : 17th July, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 246 of 2012 &
IA-401 & 402 of 2012, IA-71,
IA-245, IA-439, IA-442 of 2013 and IA-139 of 2014**

**Tata Power Co. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sakya Singha Chaudhuri
Ms. Kanika Chugh

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
Mr.Hasan Murtaza for R-2

Appeal No.229 of 2012 & IA-368 of 2012

**Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
Mr. Sakya Singha Chaudhuri
Ms. Kanika chugh for R-2

ORDER

As agreed by the learned counsel for the parties, post these matters for further hearing on **11.08.2014 at 4.00 p.m.**

(Rakesh Nath)
Technical Member
kt

(Justice M. Karpaga Vinayagam)
Chairperson